

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*[Hearing Through VC Mode]*

**ITEM No.12**  
**C.P.No. 112/BB/2023**

**IN THE MATTER OF:**

M/s. Deccan Hydraulics Pvt. Ltd. ... Petitioner  
Vs.  
The ROC, Karnataka ... Respondent

**Order under Section 131 of Companies Act, 2013**

**Order delivered on: 18.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. DR. VELAMUR G VENKATA CHALAPATHY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Manjunath. S  
For ROC : None  
For IT Department : None

**ORDER**

1. Heard the Ld. Counsel for the Petitioner. None appeared for the ROC and IT Department.
2. Ld. Counsel for the Petitioner stated that he has not received reports from ROC and IT Department and the notice was issued on 25.09.2023, inspite of availing substantial time, there is no representation from ROC as well as IT Department nor filed their reports till date.
3. Further, stated that the Company has filed instant Application for Voluntary Revision of Financial Statement of the Company in respect of F.Y. 2019-2020, 2020-2021 and 2021-2022. The Company relies solely on Equity Shareholders and Bank Working Capital. Therefore, he is directed to file NOC and Balance Sheets of Account from Bank.
4. List the case before Regular Bench on **14.08.2024**.

**-Sd-**

**DR. V G VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**K. BISWAL**  
**MEMBER (JUDICIAL)**